

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 122

IN THE MATTER OF:
Bharti Airtel Limited

CP (IB) No. 119/Chd/Hry/2022

... **Petitioner-Operational Creditor**

Versus

Bigo Service India Private Limited

... **Respondent-Corporate Debtor**

Under Section: 9, IBC 2016

Order delivered on 09.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Komal Abrol, Advocate

For the Respondent : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Mr. Devang Kumar, Advocates
Ms. Swati Vashisht, PCA

ORDER

Arguments heard. Order reserved.

Learned counsels for both the parties are directed to file relevant judgments, if any, within two days.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)